

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4930

ANSWERED ON:25.04.2013

WOMEN JUDGES

Naik Dr. Sanjeev Ganesh;Patil Shri Sanjay Dina ;Sukur Shri Jadhav Baliram

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Fast Track Courts have been set up in the States in which women judges have also been appointed to hear the cases of crimes and harassment related to women on fast track basis;
- (b) if so, the details thereof along with the number of women judges in various Courts, State-wise;
- (c) whether the Union Government will ensure that other States also set up such Fast Track Courts; and
- (d) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW & JUSTICE (DR. ASHWANI KUMAR)

(a)to(d) The Courts at subordinate level are set up by the State Governments in consultation with the respective High Court. Government has requested the Chief Justices of all the High Courts and all the Chief Ministers to set-up Fast Track Courts for concluding trial in rape cases. It is for the State Governments to decide and establish Fast Track Courts including Courts with women judges looking to their availability and requirement. As per information available, as on December 2012, 796 fast track courts have been functioning in 18 States.

Details regarding the women judges are not maintained. However, 212 Family Courts have been established in the States. As per Section 4(4)(b) of the Family Courts Act, 1984, preference is given to women in selecting persons for appointment as judges.